IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

C.P. No. 848/2016

IN THE MATTER OF:	
Indiabulls Properties Pvt. Ltd.	Petitioner
v. Paragon Hospitality Pvt. Ltd.	Respondent
SECTION: UNDER SECTION 4	33(e) & (f), 434 & 439 of Companies Act
<u>Coram:</u>	Order delivered on 11.07.2017
CHIEF JUSTICE M.M. KUMAR Hon'ble President	
Deepa Krishan Hon'ble Member (T)	
For the Petitioner(s) :	Shri Samer V. Talwar, Advocate Shri Rajeev Kumar, Advocate

<u>ORDER</u>

Learned counsel has not complied with the provisions of various rules pointed out in the last order. Let the needful be done on or before 15.07.2017. List for arguments on 25.07.2017.

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

(DEEPA KRISHAN) (MEMBER TECHNICAL)

11.07.2017 Vineet